

H

C.A.No. 5525 OF 2000
ITEM No.25

Court No. 6

SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No.5525/2000 (For preliminary hearing)

GRID CORPN. OF ORISSA LTD. & ORS.

Appellant (s)

VERSUS

RASANANDA DAS

Respondent (s)

(With Appln(s). for permission to place addl. documents and facts and c/delay in filing appln. for leave to place addl. facts and documents and office report) (for directions)

WITH

SLP(C)No.14650/2001, SLP(C)No.14653/2001, SLP(C)No.14755/2001,
SLP(C)No.14756/2001, C.A.No.348-49/1974, C.A.No.5526/2000,
C.A.No.5527-5528/2000, C.A.No.5529/2000, C.A.No.5530-5531/2000

(for final disposal) (with appln.(s) for permission to place addl. documents on record and c/delay in filing addl. documents and with prayer for interim relief) (for directions and office report)
(with appln.(s) for permission to place addl. documents on record and exemption from filing c/c of the impugned judgment)

Date : 29/11/2002 These Petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Appellant (s) Mr. G.L. Sanghi, Sr. Adv.
Mr. M. Sarada, Adv.
Mr. Raj Kumar Mehta, Adv.

For Respondent (s) Ms. Meenakshi Arora, Adv.
Mr. Radha Shyam Jena, Adv.
Mr. M.M. Kashyap, Adv.
Mr. J.P. Misra, Adv.
Mr. Vinoo Bhagat, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....T.J
.SP2

I.A. Nos.2 & 3 have been filed by the appellants.
Reply thereto has been filed. The applications shall be
taken up for consideration at the time of final hearing.

.SP1

(P.D. Balodi)
Court Master

(Radha R. Bhatia)
Court Master